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Mentioning

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

T.P. No. 30 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> February, 2017, 10.30 A.M

Name of the Company		Chik Merchandise Pvt.Ltd	
Under Section		<b>391(2) &amp; 394</b>	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Amalgamation Signature with date
1.	Ms. Moiyn Bhutoria Adeeli	Repetition	
2.	Mr. Nitadri Khanna Adeeli	"	
3.	Mr. Sushmit Khanna, F.G.S.		

Handwritten signatures and date:

Mr. Nitadri Khanna Adeeli  
2/2/2017

ORDER

Ld. Counsels for the petitioner has filed the affidavit regarding service of notice on the Central Government. It appears that notice has been served on 16<sup>th</sup> December, 2016. But in spite of that no reply has been filed by the Central Government. No one appeared from the Central Government side. Reply, if any, may be filed by the Central Government within 15 days. The petitioner is directed to communicate the order to the Central Government. Registry is further directed to send the copy of order through E-mail to Regional Director, Ministry of Corporate Affairs, Kolkata, Registrar of Companies, Official Liquidator and other authorities.

Certified photo copy of the order may be provided, if applied for, subject to compliance with all necessary formalities.

List the matter on 23/02/2017 for further order.

*S. Vijayaraghavan*  
(S. Vijayaraghavan)  
Member (T)

*Vijai Pratap Singh*  
(Vijai Pratap Singh)  
Member (J)